

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-518**

IB-804/ND/2020

IA/2356/2024, IA/2399/2021, IA/3043/2021

**IN THE MATTER OF:**

Corporation Bank

**....Applicant**

**Vs.**

DMC Infrastructure Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP Liq.

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Devgan, Adv.

For the Respondent :

For the Suspended Management : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Applicant is present and submitted that the arguing counsel is in his legs before another Court and therefore, sought adjournment. In view of this, list the matter along with all IAs on **02.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**